# GOVERNMENT OF INDIA MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DEPARTMENT OF ELECTRONICS & INFORMATION TECHNOLOGY)

#### LOK SABHA

### **UNSTARRED QUESTION NO. 1829**

TO BE ANSWERED ON: 09.12.2015

#### REGULATION OF SOCIAL MEDIA

1829 SHRIMATI K. MARAGATHAM: KUNWAR BHARATENDRA: SHRI N.K. PREMACHANDRAN: SHRI C. MAHENDRAN: SHRI K. PARASURAMAN:

Will the Minister of Communications & Information Technology be pleased to state: -

- (a) whether the Supreme Court has directed the Government to make laws for regulating social media, if so, the details thereof and the reaction of the government thereto;
- (b) the timeframe by which such a law is likely to be implemented;
- (c) whether the concerns of users and social medial platforms are likely to be addressed therein; and
- (d) if so, the details thereof?

#### **ANSWER**

## MINISTER FOR COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

- (a): It was reported in the press that the Hon'ble Supreme Court during one of its hearing on 6<sup>th</sup> August 2015 stressed the need for a new law to regulate social media to curb malicious & defamatory messages circulated online. In this context, it is also sought to be mentioned that there is no direction from the Hon'ble Supreme Court, to make laws for regulating social media, in its order dated 24.03.2015 in the matter of Shreya Singhal vs. Union of India, while striking down Section 66A of the Information Technology Act 2000.
- (b), (c) and (d): Do not arise.

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